

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CRI-NO. 81 OF 2020**

Shankar Lalta Tiwari Petitioner

V e r s u s

The State and others. Respondents

Mr. T. George John, Advocate for the Petitioner.

Mr. Pravin Faldessai, Addl. Public Prosecutor for Respondent nos.1 and 2.

CORAM: M. S. JAWALKAR, J.
DATE: 16th November, 2020.

P.C.

Mr. T. George John, the learned Counsel, appears for the Petitioner and Mr. Pravin Faldessai, the learned Additional Public Prosecutor, appears for the respondent nos.1 and 2.

2. Issue notice to the respondents, returnable on 26.11.2020.

3. The respondents to file their reply by 26.11.2020 and time for surrender in respect of petitioner is hereby extended till 26.11.2020.

4. Matter to be placed before the Special Bench on 26.11.2020.

5. Mr. Pravin Faldessai, the learned Additional Public Prosecutor, waives notice on behalf of respondent nos.1 and 2.
6. Parties to act on the basis of an authenticated copy of this order.

M. S. JAWALKAR, J.

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